## **SUPPLEMENTARY CAUSE LIST**

COURT NO. 27 HON'BLE MR.JUSTICE JASMEET SINGH

NOTE: "CASES IN WHICH THE FIR IS TO BE QUASHED BASED ON SETTLEMENT, PARITIES OR THEIR COUNSELS MAY INFORM
THE COURT MASTER BY 1 P.M. OF THEIR PRESENCE. ONLY THE MAIN PETITIONER & COMPLAINANT NEED TO
BE PRESENT IN COURT OR THROUGH VIRTUAL MODE, AS PER THEIR CONVENIENCE. ALL SUCH MATTERS WILL BE
TAKEN UP POST LUNCH SESSION ( AT 02:15 P.M.).

NOTE: MATTERS PERTAINING TO CANCELLATION OF BAIL WILL BE TAKEN UP AFTER LUNCH (IMMEDIATELY AFTER THE QUASHING OF FIR MATTERS ARE OVER).

CLICK HERE TO JOIN VC

https://delhihighcourt.webex.com/meet/dhcecourtvc8

Meeting No: 916 436 579

NOTE: FOR MOVING ADJOURNMENT SLIP PLEASE MAIL TO

pramod@dhc.nic.in

ITEM NUMBER FOR DIRECT	CASE NUMBER	PARTY NAME	ADVOCATE NAME	OTHER INFORMATION
63	BAIL APPLN949/2025	DHARMENDER KUMAR V/s STATE OF NCT OF DELHI & ANR.	GAURAV PURI	
		OTHER DETAILS OF ADVOCATES:		P.SFIR NO. :(NEW ASHOK NAGAR-790/2024)

HIGH COURT OF DELHI 07.03.2025.

REGISTRAR (LISTING)